

(a) Is it true that some order for rotation of Cameramen from Electronic Camera Unit to Film Camera Unit and vice versa had been issued in 1981 by the Directorate of Doordarshan;

(b) what are the details of such order;

(c) whether it is implemented and continuing still; and

(d) whether rotation of cameramen is according to seniority; if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Yes, Sir.

(b) The details of rotation orders issued in January, 1981 and April, 1981 broadly are given below:

- (i) There should be regular exchange between Film and Electronic Cameramen on rotation basis according to rosters to be prepared by Directors of Doordarshan Kendras for respective areas.
- (ii) The Directors should earmark at the most two or three Cameramen who have specialised in filming and are senior enough for the assignments for the coverage of VIPs. The Cameramen so earmarked will not be in that exchange in the Roster.
- (iii) The Film Cameramen excluding those earmarked for VIP coverages, should be divided into four groups in order of Roster. Each group should be exchanged with equal number of electronic Cameramen every 6 months.
- (iv) The Cameramen who were not film cameramen before joining Doordarshan but were in some other discipline and have acquired skill for handling electronic cameras, such electronic cameramen should be kept out of rotation.

(v) The complete chain of exchange will take about two years' time. Thereafter, again the Roster will be repeated.

(vi) The first exchange should take place on 1-3-1981.

(c) Yes, Sir.

(d) In such matters aptitude and ability of the individuals and nature of the work have to be given prime consideration.

Approval of price for Indigenously Produced Chloramphenicol

4248. SHRI CHANDER PAL SINGH:
SHRI CHINTAMANI JENA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the price approved for indigenously produced Chloramphenicol and its esters from basic stages in the country;

(b) what is the price of pyridine, Hydrochloric acid and other chemicals that are used in manufacture of the above in the market;

(c) whether it is true that prices of raw-material on the basis of which approval of price has been given for indigenously produced Chloramphenicol and its esters have been inflated; and

(d) what steps have Government taken to ensure that realistic market prices are taken into account before price approval is given?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Government have fixed the price of Chloramphenicol powder ex-Benzyldehyde at Rs. 644/- per kg. effective 7th Oct., 1980. The prices of Chloramphenicol Palmitate and Chloramphenicol Sodium Succinate based on Chloramphenicol

Powder price so fixed have been fixed at Rs. 679.50 per kg. and Rs. 1024.45 per kg. respectively.

(b) to (d). The prices of raw materials are scrutinised by the Bureau of Industrial Costs and Prices before their adoption in working out the prices of bulk drugs, by verification of purchase invoices for the relevant items. Quantity of raw materials purchased from normal source of supply in sizeable quantity are recognised for this purpose and this ensures that a realistic market price for the raw materials forms the basis for arriving at the fair price for bulk drugs. A number of raw materials/chemicals are required for the production of Chloramphenicol and its esters. Pyridine is used in the manufacture of Chloramphenicol Palmitate and the existing price of Chloramphenicol Palmitate is based on delivered price of Pyridine of Rs. 79.29 per kg. The manufacturer of Pyridine Grade I, namely, M/s. Warner Hindustan Limited have intimated the price of this material at Rs. 80/- per kg. effective 24th August, 1981 which is exclusive of sales-tax, other local taxes and transportation cost etc. In regard to Hydrochloric Acid a rate of Rs. 1.85 per kg. has been adopted in working out the prices of Chloramphenicol and its esters. A number of other chemicals are used in the manufacture of Chloramphenicol and its esters. The current market rates of these chemicals are not readily available.

Fee fixed for Government Pleaders

4249. SHRI ARVIND M. PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the details of rules and regulations and the fee fixed for Government pleaders for the Centre, State-wise?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): The terms of Senior and Junior Panel Counsel in the Supreme Court, Senior Counsel in Delhi and Madras High Courts, Panel

Counsel in Bombay and Calcutta High Court, Standing Counsel in the other High Courts including Judicial Commissioner's Court in Goa, and Central Government Pleaders, in the City Civil Courts, Bombay, Calcutta, Madras, Bangalore, Hyderabad and Secunderabad and the Subordinate Courts in Delhi appointed by my Ministry are laid on the Table of the House. [Placed in Library See No. LT-2832/81]. The State Government Pleader appointed by the various State Governments are authorised to appear on behalf of the Central Government in the respective Subordinate Courts and for this purpose they are paid the same fees as is admissible to them under the Rules prescribed by the various State Governments.

Supply of L.P.G. to Mathura by Agra dealers

4250. SHRI C. T. DHANDAPANI:

SHRI DIGAMBER SINGH:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 1237 on 25th May, 1981 regarding opening of L.P.G. distribution agencies in Mathura and state:

(a) whether at present there being no Gas agency in Mathura, the gas connection holders are getting the L.P. gas cylinders from Agra, which is causing them considerable expense and takes a long time to come;

(b) whether it is a fact that the Agra Agent of I.O.C. does not allow this facility to the Armed Forces personnel and other Central Government servants posted to Mathura on transfer if so, the reasons for this discrimination; and

(c) whether he will issue instructions to the IOC agent at Agra to allow the Central Government officers posted to Mathura on transfer to get LPG supply from that place till such time as the Mathura agency starts working; if not, the reasons therefor?